

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.216 - CP 57 of 2018
With

ITEM No.217 - IA 323 of 2020

ITEM No.218 - Comp.Appl/24(AHM)2021

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Harshitbhai Anilbhai Patel

.....Applicant

V/s

M/s Doctor Auxiliary Pvt Ltd & Ors

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Kiran Shah, FCA a.w Mr. Dhruvit Shah, Adv.

Mr. Sunit Shah, Adv. a/w CS Mr. Viral Shah in IA 323 of
2020 & Comp. Appl. 24 of 2021

For the Respondent

: Mr. Sunit Shah, Adv. a/w CS Mr. Viral Shah for R- 2to 4
I in CP 57 of 2018

For the RoC

: Ms. Rupa Sutar, Dy. RoC

ORDER

CP 57 of 2018, IA 323 of 2020, Comp.Appl/24(AHM)2021

RoC submitted that they have filed report. RoC is directed to serve copy of report upon applicant and respondents. Parties are directed to file written submissions, if any, within one-week.

List for further consideration on 18.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)